

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.101- C.P.(IB)/56(AHM)2021
With
ITEM No. 102- IA/217(AHM) 2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bhupesh Sevantilal Shah
V/s
Lyka Lab Ltd

.....Applicant

.....Respondent

Order delivered on: 10/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Advocate
For the Respondent : Mr. Saurabh Soparkar, Sr. Advocate a/w.
: Ms. Dharmishta Raval, Advocate

ORDER

(Hybrid Mode)

In compliance with the previous order dated 24.06.2024, a proof of deposit amounting to Rs.1,31,00,000 in the form of a fixed deposit has been submitted through an affidavit dated 04.07.2024, vide inward diary number D-5271. This submission has been duly recorded.

We have heard the Learned Counsel for the applicant as well as Counsel for the respondent and perused the records.

The order is reserved.

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**SAMEER KAKAR
MEMBER (TECHNICAL)**

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**SHAMMI KHAN
MEMBER (JUDICIAL)**